

**SCHEDULE II**  
**FORM C**  
**PROOF OF CLAIM BY OPERATIONAL CREDITOR EXCEPT WORKMEN AND EMPLOYEES**  
*(Under Regulation 17 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)*

20.05.2021

To

The Liquidator  
Mr. Ramachandran Subramanian,  
IP Registration No. IBBI/PA-001/IP-P01440/2018-2019/12136  
Old No.29, New No.52,  
Raju Naicken Street, West Mambalam,  
Chennai – 600033

From

M/s. S.L.O. Industries Limited,  
No. 447/265, 2nd Floor,  
Poonamalle High Road,  
Aminjikai,  
Chennai – 600 029

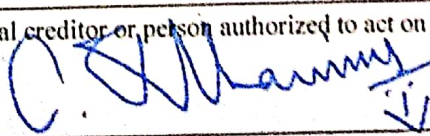

**Subject:** Submission of proof of claim in respect of the liquidation of M/s. Core Indo Ispat Private Limited under the Insolvency and Bankruptcy Code, 2016.

Madam/Sir,

M/s. S.L.O. Industries Limited, here by submits this proof of claim in respect of the liquidation of M/s. Core Indo Ispat Private Limited. The details for the same are set out below:

1.	NAME OF OPERATIONAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION, IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNER OR THE INDIVIDUAL)	S.L.O. Industries Limited  CIN - U27320TN2003PLC051231
2.	ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	No. 447/265, 2nd Floor, Poonamalle High Road, Aminjikai, Chennai – 600029 Email: FCS.RMS@GMAIL.COM sloindustries@rediffmail.com
3.	TOTAL AMOUNT OF CLAIM, INCLUDING ANY INTEREST, AS AT LIQUIDATION COMMENCEMENT DATE AND DETAILS OF NATURE OF CLAIM.	PRINCIPAL : Rs.69,82,47,706/- INTEREST : - TOTAL CLAIM :- Rs. 69,82,47,706/- Details Of Nature of Claim Explained in point no.6 below.
4.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED	1. Letter received from Corporate Debtor for balance due amount confirmation 2. Ledger account of the operational creditor in the books of corporate debtor 3. Ledger account of the corporate debtor in the books of the operational creditor is enclosed to clarify the transactions confirming debt. 4. Copies of Invoices raised by Operational Creditor to Corporate Debtor 5. VAT returns filed for the Invoices raised
5.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OF SUITOR ARBITRATION PROCEEDINGS	Nil



6.	DETAILS OF HOW AND WHEN DEBT INCURRED	The operational creditor supplied materials to the corporate debtor. However, with respect to materials supplied by the Operational creditor to the corporate debtor during the year 2015, payment was due from the corporate debtor, in which there were some quality related issues, which got sorted out subsequently in the early 2019. Wherein after adjusting the price difference over the quality of material supplied, a sum of Rs. 69,82,47,735.87/- is due from the corporate debtor and the same was acknowledged by the corporate debtor vide its confirmation of balance dated 10.04.2019.
7.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE OPERATIONAL CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	Nil
8.	DETAILS OF ANY RETENTION OF TITLE IN RESPECT OF GOODS OR PROPERTIES TO WHICH THE DEBT REFERS OR ANY OTHER SECURITY.	Nil
8A.	WHETHER SECURITY INTEREST RELINQUISHED	NA
9.	DETAILS OF ANY ASSIGNMENT OR TRANSFER OF DEBT IN HIS FAVOUR	NA
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE OPERATIONAL CREDITOR'S SHARE OF THE PROCEEDS OF LIQUIDATION CAN BE TRANSFERRED	Account Name SLO Industries Limited Bank – Union Bank of India. Account Number 084811100002306 IFSC Code UBIN0808482 - Mount Road branch
11.	LIST OUT AND ATTACH THE DOCUMENTS RELIED ON IN SUPPORT OF THE CLAIM.	<ol style="list-style-type: none"> <li>1. Letter received from Corporate Debtor for balance due amount confirmation</li> <li>2. Ledger account of the operational creditor in the books of corporate debtor</li> <li>3. Ledger account of the corporate debtor in the books of the operational creditor is enclosed to clarify the transactions confirming debt.</li> <li>4. Copies of Invoices raised by Operational Creditor to Corporate Debtor</li> <li>5. Ledger account returns filed for the Invoices raised.</li> </ol>
Signature of operational creditor or person authorized to act on his behalf		
Name- CHANDRAMOULI RAMASUBRAMANIAM		
Position with or in relation to creditor - RESOLUTION PROFESSIONAL OF M/s. S.L.O INDUSTRIES LTD. AS PER HON'BLE NCLT CHENNAI ORDER DATED 04.11.2019 ENCLOSED HEREWITH		
Address of person signing: RAJI, 3B1, 3RD FLOOR, GAIETY PALACE, NO.1L, BLACKERS ROAD, MOUNT ROAD, CHENNAI-600002.		
*PAN, Passport, AADHAAR Card or the identity card issued by the Election Commission of India.		

**AFFIDAVIT**

I, Chandramouli Ramasubramaniam, Resolution Professional in the matter of M/s. S.L.O Industries Ltd., currently residing at : 'Raji', 3b1, 3rd Floor, Gaiety Palace, No.11, Blackers Road, Mount Road, Chennai-600002, hereby declare and state as follows:-


1. The above named corporate debtor was, at liquidation commencement date, that is ,the 5th day of May 2021 and stills, justly and truly indebted to me[ortome and[insert name of copartners],my co-partners in trade, or, as the case may be ]in the sum of Rs. 69,82,47,706/--(RUPEES SIXTY NINE CRORES EIGHTY TWO LAKHS FORTY SEVEN THOUSAND SEVEN HUNDRED AND SIX ONLY).
2. In respect of my claim of the said sum or any part thereof, I have relied on and the documents specifiedbelow:
  - (i) Letter received from Corporate Debtor for confirming the amount due.
  - (ii) Ledger account of the operational creditor in the books of corporate debtor
  - (iii) Ledger account of the corporate debtor in the books of the operational creditor is enclosed to clarify the transactions confirming debt.
  - (iv) Copies of Invoices raised by Operational Creditor to Corporate Debtor
  - (v) VAT returns filed for the Invoices raised.
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief.
4. In respect of the said sum or any part thereof, I have not, nor have my partners or any of them, nor has anyperson, by my/our order, to my/our knowledge or belief, for my/ our use, had or received any manner ofsatisfactionorsecuritywhatsoever, save and exceptthefollowing:

*[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporatedebtorandtheoperationalcreditorwhichmaybe set-offagainsttheclaim.]*

Solemnly, affirmed at Chennai on 20<sup>th</sup> day of May 2021.

Beforeme,

Notary/Oath Commissioner

*C. Ramasubramaniam*  
  
Deponent's signature

**VERIFICATION**

I, the Deponent hereinabove, do hereby verify and affirm that the contents of Paratoo of this affidavit are true and correct to my knowledge and belief. Nothing is false and nothing material has been concealed there from. Verified at Chennai on this 20<sup>th</sup> day of May 2021.

*C. Ramasubramaniam*  
Deponent's signature

**C. RAMASUBRAMANIAM, INSOLVENCY PROFESSIONAL**  
IP No. IBBI/IPA-002/IP-N00052/2016-17/10096  
'RAJI' 3B1, 3rd Floor, Gaiety Palace,  
No. 1L - Blackers Road, Mount Road, Chennai - 600 002.  
GST No. 33AFGPC8189P12V